

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 33161/2022

VIRENDRA SINGH @ VIJENDRA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(Please list Office Report on default)

Date : 09-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANDEEP MEHTA
[IN CHAMBERS]

For Petitioner(s) Dr. Ap Singh, Adv.
Mr. Vp Singh, Adv.
Mrs. Geeta Chauhan, Adv.
Mrs. Pratima Rani, Adv.
Mr. Sadashiv, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The proof of surrender of the petitioner has not been filed despite repeated opportunities.

In the interest of justice, one last opportunity of four weeks is granted to the petitioner to surrender and place the surrender certificate on record failing which, the Special Leave Petition shall be liable to be dismissed for want of prosecution.

(GEETA JOSHI)
SENIOR PERSONAL ASSISTANT

(POOJA SHARMA)
COURT MASTER (NSH)